

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HIRANMAYE ENERGY LIMITED
(formerly known as India Power Corporation (Haldia) Limited)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HIRANMAYE ENERGY LIMITED (formerly known as India Power Corporation (Haldia) Limited)
2.	Date of incorporation of corporate debtor	28/04/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40105WB2008PLC125220.
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot X, 1, 2 & 3, 2nd Floor, Block EP, Sector V, Salt Lake, Kolkata- 700091
6.	Insolvency commencement date in respect of corporate debtor	02/01/2024 (Written Order communicated on January 3, 2024)
7.	Estimated date of closure of insolvency resolution process	30/06/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	BHUVAN MADAN IBBI/IPA-001/IP-P01004/2017-2018/11655
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-103, Ashok Vihar Phase - 3, New Delhi 110052 Email : madan.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CGH 212-213 DLF Capital Green, Shivaji Marg, Delhi-110015 Email : claims.hiranmaye@gmail.com
11.	Last date for submission of claims	17/01/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, in the matter of CP (IB) No. 138/KB/2021 has ordered the commencement of a corporate insolvency resolution process of the HIRANMAYE ENERGY LIMITED on JANUARY 02, 2024 (Written order communicated on 3rd January 2024).

The creditors of HIRANMAYE ENERGY LIMITED, are hereby called upon to submit their claims with proof on or before JANUARY 17, 2024 (14 days from receipt of NCLT order) to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



BHUVAN MADAN

Interim Resolution Professional

HIRANMAYE ENERGY LIMITED

IBBI Reg no.: IBBI/IPA-001/IP-P01004/2017-2018/11655

Validity of AFA: No: AA1/11655/02/241224/106721 valid up to 24/12/24

Reg. Email: madan.bhuvan@gmail.com

Reg. Address: A-103, Ashok Vihar Phase - 3, New Delhi – 110052

Correspondence Address: CGH 212/213 DLF Capital Green Delhi- 110015

Place: New Delhi

Date: 05.01.2024